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SCHEDULE II

FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Date: 21-06-2018

To
The Liquidator
Mr. Mahesh Sureka
173, Udyog Bhavan, Sonawala Road,
Goregaon East, Mumbai 400063,
Maharashtra, India.

From
NOV India Private Limited
R-950, TTC Industrial Area, MIDC,
Rabale, Navi Mumbai 400701,
Maharashtra, India.

Subject: Submission of proof of claim in respect of the liquidation of M/s. Deep Water Services (India) Ltd under the Insolvency and Bankruptcy Code, 2016.

Dear Madam/Sir,

NOV India Private Limited hereby submits this proof of claim in respect of the liquidation of M/s. Deep Water Services (India) Ltd. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	NOV India Private Limited CIN NO: U29199MH200FTC165462
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	NOV India Private Limited R-950, TTC Industrial Area, MIDC, Rabale, Navi Mumbai 400701, Maharashtra, India Mob No. +91 88796 56085 Tel No. +91 22 2760 9500 Fax no. +91 22 2760 9501
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	PRINCIPAL: INR 92,50,569.29 INTEREST: TOTAL CLAIM: INR 92,50,569.29

Nulkarni


4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	1)Purchase Order 2) Quotation 3) Service Reports 4) Daily Log 5) Summary of Total Amount of Claim 6) Summary of warehousing Charges 7) Invoices of Rental Charges 8) Summary of Outside Processing and Supply charges.
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	Not Applicable
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Debt incurred for repairing of equipment's against obligation under Purchase Order No. 4600012063 & 4600012059 issued by M/s. Deep Water Services (India) Ltd
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	Not Applicable
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	Not Applicable
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	Not Applicable
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Citi Bank N.A., 293 D.N. Road, Fort, Mumbai 400001, Maharashtra, India Account No. 0017215086 IFSC: CITI0100000 MICR: 400037002 SWIFT: CITIINBX
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	1)Purchase Order 2) Quotation 3) Service Reports 4) Daily Log 5) Summary of Total Amount of Claim 6) Summary of warehousing Charges 7) Invoices of Rental Charges 8) Summary of Outside Processing and Supply charges.

Signature of operational creditor or person authorised to act on his behalf
(Please enclose the authority if this is being submitted on behalf of the operational creditor)

Nilesh Kulkarni


Name in BLOCK LETTERS: NILESH KULKARNI

Position with or in relation to creditor: Assistant Account Manager

Address of person signing: Flat No. 64, Mercury CHS Ltd, Plot No. 4, Sector 6, Airoli, Navi Mumbai – 400708.

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

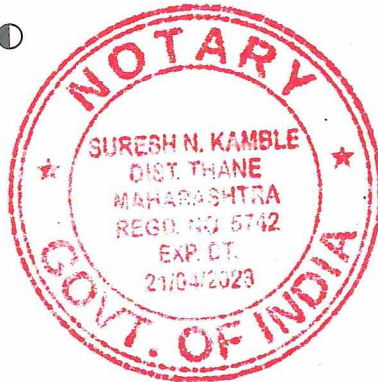
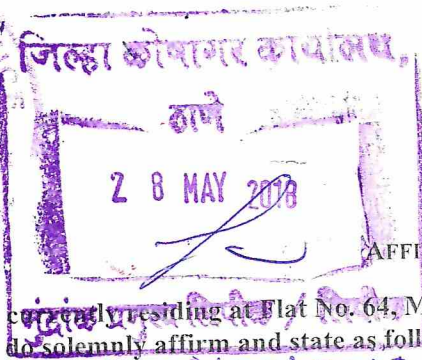
Nilesh Kulkarni




महाराष्ट्र MAHARASHTRA

2016

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I, Nilesh Kulkarni, currently residing at Flat No. 64, Mercury CHS Ltd, Plot No. 4, Sector 6, Airoli, Navi Mumbai - 400708, do solemnly affirm and state as follows:

- The M/s. Deep Water Services (India) Ltd corporate debtor was, at liquidation commencement date, that is, the 27th day of March 2018 and still is, justly and truly indebted to me in the sum of Rs. 92,50,569.29 for partial repairing of Rig Badrinath Top Drive System and 2 Nos Mud Pumps.
- In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:
 - 1)Purchase Order 2) Quotation 3) Service Reports 4) Daily Log 5) Summary of Total Amount of Claim 6) Summary of Warehousing Charges 7) Invoices of Rental Charges 8) Summary of Outside Processing and Supply charges.
- The said documents are true, valid and genuine to the best of my knowledge, information and belief.
- In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever.

Solemnly, affirmed at Navi Mumbai on Monday, the 21st day of June 2018.

Before me,
Notary / Oath Commissioner

BEFORE ME

SURESH N. KAMBLE
ADVOCATE & NOTARY (Govt. of India)
Off-12, Prabhat Centre, Sector - 1A,
CBD-Belapur, Navi Mumbai - 400614



Nilesh Kulkarni
Asst. Account Manager
NOV Rig Technologies

Register Sr. No. 849/2018

21 JUN 2018

VERIFICATION

I, Niles Kulkarni the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom. Verified at Navi Mumbai on Monday, the 21st day of June 2018.

Niles Kulkarni



Niles Kulkarni
Asst. Account Manager
NOV Rig Technologies

